

room residents in hotels and no distinction is made for service between Indians and Foreigners. L-5 licence relates to service of liquor in bars to foreigners and their foreign guests on non-dry days alone as the bars are closed on dry days. L-20 licences are temporary licences issued for special occasions to diplomatic missions and other organisations for service of liquor to their guests and members of foreign trade and cultural delegations. Service of liquors to Indians under L-20 licences is restricted only to parties hosted by diplomatic missions to celebrate their National Days.

2. The Delhi Administration have reported that on 17th February, 1979, L-20 licence was granted to Iraqi Embassy in Delhi for service of alcoholic drinks only to the foreign participants of the Workshop of Afro-Asian Writers but that no drinks were served to the Indian guests.

Employment to rural people

†2080. SHRI KISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state what steps are being taken by Government to provide employment to the rural people?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): The Draft Plan (1978-83) lays emphasis on the creation of opportunities for productive employment in rural areas, mainly through agriculture and allied activities and rural industries. A substantial proportion of public investment is being allocated in the current Plan for the expansion of the infra-structure and social services particularly in the rural areas. The revised Minimum Needs Programme covering elementary education, adult education, rural water supply, rural road construction, rural electrification

and housing for landless labour households is also expected to provide additional employment. Under the Integrated Rural Development Programme, 2000 blocks have been taken up for block level planning for full employment. In addition, 300 blocks will be added each year during the current Plan (1978-83) for detailed block level planning.

Fees for application forms for jobs

‡2081. SHRI HARISINGH BHAGUBAVA MAHIDA:
SHRI PRAKASH MEHROTRA:
SHRI DHARAMCHAND JAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to enact legislation to ban the practice of charging fees in the form of postal Orders or cash alongwith the applications forms for jobs from the unemployed persons; and

(b) whether Government are aware of financial hardships caused to the unemployed persons in the payment of such fees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b) The Government have, at present, no proposal under consideration to enact legislation for imposing a ban on the practice of charging fees in the form of postal orders for each alongwith the applications forms for jobs from the unemployed persons. It is necessary to charge a nominal amount as fee (which in most of cases is not adequate to meet the cost of the scrutiny of the applications or the

†Previously Unstarred Question 1636 transferred from the 16th March, 1979.

‡Previously Unstarred Question 1688 transferred from the 16th March, 1979.